



Learned Addl.P.P appearing for the State on the other hand vehemently opposes the prayer for anticipatory bail of the petitioner and submits that keeping in view of the serious nature of the allegation against the petitioner of committing murder the minor son of the informant, the custodial interrogation of the petitioner is required during the investigation of the case to find out the specific details of this case. Hence, it is submitted that the petitioner ought not to be given the privilege of anticipatory bail.

Considering the serious nature of the allegation against the petitioner and the requirement of his custodial interrogation during the investigation of the case, this Court is of the considered view that this is not a fit case where the petitioner be given privilege of anticipatory bail. Accordingly, the prayer for anticipatory bail of the above named petitioner is rejected.

**(Anil Kumar Choudhary, J.)**

Pappu/